

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 21st day of September 1995.

Original Application no. 950 of 1995.

Hon'ble Mr. S. Dayal, Administrative Member.

Harish Chandra Joshi, S/o Late Shri B.B. Joshi, R/o Village Korgaon, P.O. Ghigartola, Tahsil Bageswar District Almora and working as Sub Postmaster incharge Bageshwar sub Post Office in District Almora.

... Applicant.

C/A Sri R.K. Tiwari

Versus

1. Union of India, through the Secretary, Ministry of Communications, New Delhi.
2. Superintendent of Post Offices, Almora Division, Almora.

... Respondents.

C/R ...

O R D E R

Hon'ble Mr. S. Dayal, Member-A.

Sri R.K. Tiwari learned counsel for the applicant. He had argued for admission of this case on the ground that there is a violation of rule in passing the order of recovery and when ever there is a violation of rule he can approach the Tribunal without recourse to departmental remedies.

2. The order of recovery was passed in July 1995 and the learned counsel for the applicant mentioned that the applicant is retireing in the Month of March 1996 and if the respts to appeal, the period of appeal will be over and applicant would have ~~would have~~ paid full amount

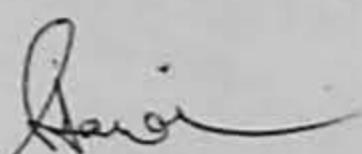
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ordered to be recovered.

3. After hearing the learned counsel for the applicant I still feel that the applicant should file the appeal before the departmental ^{authority} ~~parties~~ and then come to the Tribunal.

4. The respondents are directed to consider the appeal expeditiously and not affect the recovery of the amount till they decide the appeal. The application is disposed of ^{the} ~~of~~ with above directions.

5. There shall be no order as to costs.


Member-A

/pc/